GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA
UNSTARRED QUESTION NO. 1935

ANSWERED ON 17/12/2025

National cap on increasing fees

1935. Smt. Priyanka Chaturvedi:

Will the Minister of *Education* be pleased to state:

(a) whether it is a fact that fees in urban private unaided schools have increased by over 169 per cent in the last decade, if so, the details thereof;

(b) whether Government has conducted or commissioned any independent studies to assess the impact of such sharp fee hikes on middle-class and lower-middle-class families, particularly in urban centres;

(c) whether Government is considering any regulatory framework or national policy to either place an upper ceiling on annual fee hikes or mandate transparency in fee structures; and

(d) if not, reasons therefor and plans to ensure accessibility and affordability of quality education for economically strained urban families?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)

(a) to (d): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters relating to fees charged by private unaided schools and related issues are regulated in terms of the Rules and Instructions of the respective State Government concerned.

However, under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child, of the age of six to fourteen years, has a right to free and compulsory elementary education in a neighbourhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at the entry level and provision of free and compulsory elementary education to such children till its completion. Also, Section 13 of the RTE Act, 2009, clearly prohibits the collection of any capitation fee.

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